

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO. 112(ND)/2012

IN THE MATTER OF:

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

M/s. Banaras House Pvt. Ltd.

.... Respondent

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/petitioners : Mr. Yajur Mittal, Ms. Sanjana Sharma, Advts.

For Respondent No. 2(a) : Mr. Virender Ganda, Sr. Adv.
Ms. Gauri Rishi & Mr. K. Lall, Advts.

For the Respondent 4(a)-4(f) : Mr. L.K. Bhushan, Mr. Anirudh Arunkumar, Advts.
Mr. Abhimanyu Bhandari, Ms. Srishti Juneja, Advts.
For R-1

ORDER

This is a part heard matter and be listed before the Special Bench on 19th January, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

17.01.2018
V.Sethi